

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 115

CA Nos. 437/2019, 303/2019, IA No. 1585/2023, 1586/2023
IA(I.B.C)/534 (CH)2024
in
CP(IB) No. 48/Chd/Pb/2018
(Admitted)

IN THE MATTER OF:

Shri Seo Pal

...Petitioner

Vs.

Quality Rice Exports Pvt. Ltd.

...Respondent

Under Sections: 9, 60(5), 43, 66, Rule 154 (1), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 10.06.2024.

Sd/-

Court Officer

14.05.2024
Preeti